



BANK OF BARODA- VOHRWAD BRANCH
Ali Chambers, Vohrawad, Godhra-389001, Dist: Panchmahal, Gujarat.
Ph: 02672-240796. Email: vohraw@bankofbaroda.com

CORRIGENDUM OF E AUCTION SALE NOTICE
With reference to our e auction sale notice published on **02.07.2026** in **Business Standard (Ahmedabad Edition)**, We hereby inform that auction of property **Mr. Mohsin Mohammedhanif Mansuri & Mr. Mohammedhanif to NPA** account stands withdrawn.
Place: Godhra - Date: 01.08.2026 **Authorised Officer, Bank of Baroda**



AGRI SEARCH® (INDIA) PVT. LTD.
AN ISO 9001:2015 & 14001:2015 CERTIFIED COMPANY
CIN: U73100MH2000PTC124501
Gat No.277, Pimpalnare Tal. Dindori, Dist. Nashik - 422 004. (M.S.) India.
Customer Care No.: 93705 10995

MARKETING AGENCY
ABSOLUTE
SPECIALITY CHEMICALS
ABSOLUTE SPECIALITY CHEMICALS
6, DK Industrial Estate,Ambavpura Road, Bileshwarpura, Near Chhatral GIDC Phase 3, Chhatral, Dist. Gandhinagar. Customer Care No. 9998929716
(SALES AND MARKETING DEPARTMENT)
In compliance with the order number 2900 (E) issued by the Department of Agriculture and Cooperation, Ministry of Agriculture and Farmers' Welfare, Government of India, Dated October 24, 2015, and the current FCO Resources, Agri Search (India) Pvt. Ltd. informs that it is presenting the following specifications for new 100% water-soluble Mixture fertilizer grades in the state of Gujarat:
1) **Bloommagic/ Indigold Megabloom** 100% Water soluble mixture fertiliser N:P:K- 10:10:20 Ca 2 S 6
2) **Nuavance/ Indigold NusPotaphos++** 100% Water soluble mixture of fertilisers N:P:K 00:40:44 Fe-2.0, B-0.3, Mo-0.05
3) **Ferromagic/ Indigold Megaferro** 100% Water soluble mixture of fertilisers N:P:K:Se:Fe 5.0:25:17.5



BANK OF BARODA- TALSAT BRANCH
At: Talsat, P.O.- Atladra, Dist-Vadodara -390012, Gujarat, India. Mo. 9099975362, E-mail: talsat@bankofbaroda.com

APPENDIX IV [See Rule 8 (1) POSSESSION NOTICE (For Immovable Property)]
Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with (Rule-8) the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice Dated 18-03-2026** calling upon the Borrowers- **Mrs. Meerabai Gyaneshwar Mali & Mr. Gyaneshwar Malajee Mali** to repay the amount mentioned in the notice being **Rs. 21,57,209.00 (Rupees Twenty-One Lakh Fifty-Seven Thousand Two Hundred Nine Only) as on 18-03-2026** (inclusive of interest upto 18-03-2026) with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.
The Borrowers/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **27th day of July of the year 2026**.
The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount **Rs. 21,57,209.00 (Rupees Twenty-One Lakh Fifty-Seven Thousand Two Hundred Nine Only) as on 18-03-2026** (inclusive of interest upto 18-03-2026) and interest plus other charges thereon.
The borrower's attention is invited to provision of sub section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property
All that piece & parcel of the property being project/scheme known as Non agriculture plot of land in Mouje Babajipura, Vadodara lying being land bearing Vibhag-B, Tikka No. 193, C. S. No. 131 total adm. 72.74.31 Sq Mtrs Known as Shivmala Apartment Paiki Fourth Floor Flat No. F/01, Super Built up construction adm. 48.32 Sq Mtrs, i.e. 520 Sq Ft, Open Terrace adm.37.17 Sq Mtrs, i.e. 400 Sq Ft at Registration District & Sub District and District Vadodara Gujarat State-390001, belongs to Mr. Gyaneshwar Malajee Mali and bounded as: East:- Lagu S. No. 73 property, West:- Lagu S. No. 74 & 77 property, North:- Open Terrace, South:- Road.
Date: 27.07.2026 **Authorised Officer**
Place: Vadodara **Bank of Baroda**

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF COMET GRANITO PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Comet Granito Private Limited
2. Date of incorporation of corporate debtor	September 18, 2006
3. Authority under which corporate debtor is incorporated/registered	ROC-Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U26914GJ2006PTC049091
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Survey No.118, National Highway No 6-A, Nava Jambudiya, Morbi - 363642, GUJARAT
6. Insolvency commencement date in respect of corporate debtor	July 29, 2026 (Order received on July30, 2026)
7. Estimated date of closure of insolvency resolution process	January 25, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kashi Drolia Regn No: IBBI/PA-001/IP-P-02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: B-508, Ekta Woods, Rajeha Estate, Kulupwadi, Borivali-East, Near National Park, Mumbai-400066 Email Id: anildrolia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: 2nd Floor, Bajaj Bhawan, Jammalal Bajaj Marg, Nariman Point, Mumbai-400021. Email Id: cirp.comet@gmail.com
11. Last date for submission of claims	August 13, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a)Relevant Forms and (b)Details of authorized representatives are available at;	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Comet Granito Private Limited on July 29, 2026 (order received on July 30, 2026).
The creditors of Comet Granito Private Limited are hereby called upon to submit their claims with proof on or before August 13, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Anil Kashi Drolia
Interim Resolution Professional
In the matter of Comet Granito Private Limited
Date: August 1, 2026 **IBBI Regn. No. IBBI/PA-001/IP-P-02327/2020-2021/13482**
Place: Mumbai



Muthoot Homefin (India) Ltd.
Corporate Office : Unit No. 19-NE, 19th Floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai, Maharashtra- 400 028

POSSESSION NOTICE (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of **Muthoot Homefin (India) Ltd. (MHIL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the of the Security Interest (Enforcement) Rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Muthoot Homefin (India) Ltd.** for an amount as mentioned herein under with interest thereon.
The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)/ Loan Account No./Branch	Brief details of secured assets	Date of Demand Notice & Total Outstanding Dues (Rs.)	Possession Taken Date
1.	Rasiklal Naranbhai Bhalani/ Ketkibin Rasikbhai Bhalani/ SRT-HL-007015/ Surat	All That Right Title And Interest In Flat No.108, Admeasuring About 43.36 Sq.mt. Built Up Area Situated on The 1st Floor of Hetvi Apartment Constructed On Land Bearing Revenue Survey No.70/2 And Its Block No.96 Paiki of Chhaprabhatha Within District Surat. North Flat No. 114; South: Open Space; East: Open Space & Other Building West: Entry Passage, Stairs Stairs.	28-Feb-2026/ Rs. 10,21,789/- Rupees Ten Lakh Twenty One Thousand Seven Hundred Eighty Nine Only.	31-Jul-2026

Date: August 01, 2026 **Place: Surat** **Sd/- Authorized Officer**
Muthoot Homefin (India) Limited

— TENDER CARE —

— Advertorial

LIC OF INDIA HANDS OVER DIVIDEND CHEQUE TO GOVERNMENT OF INDIA

Shri R. Doraiswamy, CEO & MD, LIC of India, presented the Dividend cheque of ₹ 12,207.25 Crore to Honourable Union Minister of Finance and Corporate Affairs Smt. Nirmala Sitharaman, as the Government of India's share of Dividend, approved by the Shareholders in the Annual General Meeting held on 27th July, 2026.

Shri Sanjay Lohiya, Secretary, Dept. of Financial Services, Ministry of Finance, Govt. of India was present along with the officials from Life Insurance Corporation of India, Shri Ratnakar Patnaik, MD, Shri R. Chander, MD and Shri N.S. Raghava, ZM (I/C), Northern Zone. LIC is completing 70 glorious years since its incorporation and as at 31.03.2026 has an asset base of ₹ 59.03 Lakh Crore. It continues to be the market leader in the Indian Life Insurance market.



GAIL AND RCF SIGN MOU FOR SETTING UP GAS-BASED FERTILIZER PROJECT IN MAHARASHTRA

GAIL (India) Limited (GAIL) and Rashtriya Chemicals and Fertilizers Limited (RCF) have signed a Memorandum of Understanding (MoU) to jointly establish a gas-based fertilizer project in the state of Maharashtra through a Special Purpose Vehicle (SPV).

The proposed urea production facility, with a planned capacity of 1.27 Million Metric Tonnes Per Annum (MTPA), is envisaged to be established in the Vidarbha region of Maharashtra along GAIL's Mumbai-Nagpur-Jharsuguda Natural Gas Pipeline (MNJPL). To facilitate the implementation of the project, GAIL has entered a strategic partnership with RCF, with both organizations working collaboratively to take the project from conceptualization to successful implementation.

The MoU was signed by Shri Sanjay Agarwal, ED (BD & Start-up) of GAIL and Ms. Jyoti Patil, Executive Director (Project, Corporate & Co-ordination) of RCF, in the august presence of Shri Deepak Gupta, CMD, GAIL and Shri S. Shivakumar, CMD, RCF.

Senior management from both the companies, Shri R.K. Singhal, Director (BD), GAIL, Ms. Nazhat J. Shaikh, Director (Finance), RCF and Ms. Ritü Goswami, Director (Technical), RCF, were present during the MoU signing ceremony.

Speaking on the occasion Shri Deepak Gupta, CMD, GAIL (India) Limited, said: "The proposed fertilizer project aligns with GAIL's strategy of creating long-term value through natural gas utilization and contributing to India's energy security objectives. We are pleased to partner with RCF, a leading fertilizer company with proven expertise in the sector. This collaboration combines GAIL's strengths in the natural gas value chain with RCF's rich experience in fertilizer manufacturing and project execution.



GUJARAT ENERGY LIMITED (GEL) HOSTS "CNG MEET" TO DRIVE CLEAN ENERGY TRANSITION IN TRANSPORTATION AT AMRITSAR - PUNJAB

Gujarat Energy Limited (GEL) successfully hosted a comprehensive CNG Stakeholder Meet in Amritsar on 29th July 26 at Hotel Le Meridien – Amritsar - Punjab. The event focused on expanding CNG adoption and strengthening clean energy infrastructure across the region.

The CNG Meet brought together key ecosystem players to discuss strategic growth, refuelling infrastructure, and the economic benefits of switching to CNG.

CNG Meet witnessed active participation of around 160 nos. of persons from diverse sectors instrumental to the clean energy transition – OEM CNG Vehicles, OMC, Fleet Operators, School Bus Operators, CNG Kit retro-fitters, etc. Participants have represented their view through PPT followed by Q & A session.



RECPDCL HANDS OVER BHADLA RAMGARH POWER TRANSMISSION LIMITED TO POWER GRID CORPORATION OF INDIA LIMITED AND SHONGTONG POWER TRANSMISSION LIMITED TO TERRALIGHT SOLAR ENERGY TINWARI PRIVATE LIMITED

REC Power Development and Consultancy Limited (RECPDCL), a wholly owned subsidiary of REC Limited, a Maharatna CPSU under the Ministry of Power, handed over two project-specific Special Purpose Vehicles (SPVs) for inter-state transmission projects to the respective successful bidders on 29 July 2026.

The SPVs handed over were Bhadla Ramgarh Power Transmission Limited to M/s Power Grid Corporation of India Limited and Shongtong Power Transmission Limited to M/s Terralight Solar Energy Tinwari Private Limited. Both successful bidders were selected through the Tariff-Based Competitive Bidding (TBCB) process conducted by RECPDCL as the Bid Process Coordinator, and the projects will be developed on a Build, Own, Operate and Transfer (BOOT) basis.

Bhadla Ramgarh Power Transmission Limited pertains to the inter-state transmission project "Augmentation at Bhadla-III, Ramgarh PS and Kanpur (PG)". The SPV was handed over by Shri Ratnesh Kumar, GM (Engg.), RECPDCL, to Mr. Arup Samanta, Company Secretary, Power Grid Corporation of India Limited, in the presence of Shri Rajkumar Sonkar, HoD (CS), RECPDCL, and other senior officials from RECPDCL, Power Grid Corporation of India Limited and Central Transmission Utility of India Limited.

The Bhadla Ramgarh project broadly envisages augmentation of the 400/220 kV Bhadla-III Pooling Station, 765/400 kV Ramgarh Pooling Station and 765/400 kV Kanpur Pooling Station, along with associated works. The project is scheduled for implementation by 20 January 2029 at an estimated cost of Rs. 1,035 crore.





Indian Bank
ALLAHABAD

ZONAL OFFICE SURAT : 101-102, 3rd FLOOR, WEST FIELD SQUARE, SURAT-395007

E-AUCTION NOTICE- FOR SALE OF IMMOVABLE PROPERTIES [See Proviso Rule 8(6)] ANNEXURE-II

Bank Website  **E-Auction Website** 

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the INDIAN BANK the Symbolic /Physical Possession of which has been taken by the Authorised Officer of Indian Bank Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **07th September 2026** for recovery of below mentioned Accounts. The details of Borrowers/ Guarantors/ Assets/ Dues/ Reserve Price/ EMD & E-Auction Date prescribed as under.

Sr No.	Branch	Name of the Borrower/ Guarantor/ Mortgagor(s)	Total Outstanding As on Date	Demand Notice Date	Description of the Immovable property with Boundary details Under Symbolic/ Physical Possession with known Encumbrances, if any	Type of Possession	Reserve Price (In Rs.) EMD (in Rs.)	Property ID No.	Authorized Officer Name & Mobile No
1.	Valsad	(1) Mrs. Mhatre Sarlaben Anilbhai (Borrower & Mortgagor) (2) Mr. Mhatre Anilbhai Arunbhai (Borrower & Mortgagor)	Rs.29,57,192.40 As on 28/07/2026	23/02/2026	All those pieces & parcels of Block/Survey No. 1671/2, Paikae Private Plot No.2/C, Adm. 82.97Sq.Mtrs. (99.23Sq. Yds.) along with Construction of Ground Floor Adm.75.99 Sq.Mtrs. bearing Gram Panchayat House No. 8678, of Village-Bhagdwada, Taluka and Dist. Valsad, Gujarat. The boundaries of the Property are: North by: Private Plot No. 3/A, South by: Private Plot No. 2/B, East by: Internal Road, West by: Dhanlaxmi Apartment.	Symbolic	31,32,000/- 3,13,200/-	IDIB30490246009	Mr. Anil Tirkey (M) 9973932299
2.	Navsari	(1) Mr. Ashok Devram Patil (Borrower & Mortgagor) (2) Mrs Sakubai Devram Patil (Borrower & Mortgagor)	Rs.18,50,235.11 As on 28/07/2026	09/04/2026	Property bearing all that piece and parcel of plot of land bearing the plot no 89 (A type) Paiki89/1 totally admeasuring about 40.25 sqmtr. along with the land meant for common plot admeasuring about 6.01 sq mtrs and common road admeasuring about 13.02 sq meters in all totally admeasuring about 59.28sq.Mtrs of the N.A. land revenue survey no 129 bearing admeasuring about 13759.00 sqmtrs in which 90 plots have been carved out which plot land is bearing block non 129/Paiki 89 (old) 5962 (new) and out of the said carved out plot land, Plot no 89 (A type) admeasuring about 120.75sq.Mtrs and the land meant for common plot admeasuring about 18.05sqmtrs and common road admeasuring about 39.06sq.Mtrs. totally admeasuring about 177.86 which non agricultural plot land has been divided into two parts situated in the locality and vicinity known as LAKE VIEW RESIDENCY situated in the out skirts of Vijalpore, Taluka Jalalpore covered under the amalgamated municipal limits of Navsari-Vijalpore Nagarpalika, Navsari, Distt Navsari Gujarat. Bounded by: North: Plot of land bearing Plot no 88, South: Plot of land bearing Plot no 89/2, East: Internal Road, West: Land bearing Survey no 132.	Symbolic	17,28,000/- 1,72,800/-	IDIB30534327095	Mrs. Kavita Kalshan (M) 9560296133
3.	Salabatpura	(1) Mr. Nileshbhai Popatbhai Suthar (Borrower & Mortgagor) (2) Mrs. Sejalben Nileshbhai Suthar (Borrower & Mortgagor)	Rs.26,27,894.03 As on 29/07/2026	02/04/2026	All right title and interest in at Plot No.43 as per sanction plan admeasuring 66.89 sq. mtrs along with ground +First floor together with undivided share in Road and Cop asm. 20.00sq.mt at "HARIDHAM ROW HOUSE" situated on the land bearing no Revenue Survey No.5 & 27, Block No.38 admeasuring 4637 sq. mtrs, of Village VAV, Sub District: KAMREJ District, SURAT. The Said property is bounded by –North: Plot No.C-26, South: Plot No.C-28, East: 20Fts Road, West: Adj. House.	Symbolic	24,26,000/- 2,42,600/-	IDIB30245898024	Mr. Kumar Prashant (M) 9935390324
4.	Salabatpura	(1) Mr. Hiralkumar Prakashbhai Patel (Borrower & Mortgagor) (2) Mrs. Femyben Hiralkumar Patel (Co-Borrower)	Rs.30,88,917.36 As on 29/07/2026	09/04/2026	Flat No: A/103 on 1st Floor, adm. 1050.00sqfts i.e. 97.548 sq mtrs. Super Built-up area & 88.01 sq. mtrs. Built-up area together with undivided proportionate share in underneath land in "Sanskar Residency-A", situated & Constructed on the land bearing R.S. No.262 Paiki, T.P. Scheme No.13 (Adajan), F.P. No.72-A, New F.P. No.151 Paiki vibhag-3 Paiki 410.84 sq mtrs. & road adm.70.35sqmtrs, total adm.481.19 sq mtrs. Of village: Adajan, Dist: Surat belonged to Hiralkumar Prakashbhai Patel. Bounded by: North: 20ft Society Road, South: Dharti Complex Building, East: Sanskar Residency Building No. B, West: Megha Complex Building.	Symbolic	26,46,000/- 2,64,600/-	IDIB3322991539	Mr. Kumar Prashant (M) 9935390324

Bid Incremental Value is Rs.10,000/- **The intending Bidders/ Purchasers have to transfer the EMD amount in his Global EMD Wallet by 07/09/2026. i.e before the e-Auction Date and time in the portal.**

Property Inspection Date & Time : 01/08/2026 to 05/09/2026 between 10:00 AM to 4:00 PM.

Date and Time of E-Auction: 07/09/2026 10:00 AM to 5:00 PM (With Unlimited Extension of 10 minutes Duration Each)

Bidders are advised to visit the website (https://baanknet.com) of our e auction serviceprovider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call PSB Alliance Pvt. Ltd Helpdesk No.8291220220, email ID: - support.baanknet@psballiance.com and other help line numbersavailable in service providers help desk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact support.baanknet@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: https://baanknet.com and for clarifications related to this portal, please contact Helpdesk No.8291220220 Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://baanknet.com

Date: 31/07/2026, Place : Surat **STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT** **In the event of any Discrepancy between the English Version and Any other Language Version of this Auction Notice, The English Version Shall Prevail.** **Authorised Officer, Indian Bank.**